

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Excise Appeal No.40847 of 2013**

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-017-13 to CMB-CEX-000-APP-018-13 dt.28.01.2013 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Coimbatore)

**M/s.Chennai Steels**

20, Meenakshi Nagar, Near Teachers Colony, Ganapathy,  
Coimbatore - 641 006.

**Appellant**

Vs

**Commissioner of Central Excise & Service Tax**

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

**Respondent**

**APPEARANCE:**

For the Appellant : Sh.M.Saravanan, Consultant

For the Respondent : Sh. L.Nandakumar, AC (AR)

**CORAM :**

**HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)**

**HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING :27.10.2020

DATE OF DECISION :27.10.2020

**FINAL ORDER No. 40978/2020**

**PER BENCH**

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)  
Member (Judicial)**

**(P.Anjani Kumar)  
Member (Technical)**

Vsr